

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**

**ORIGINAL APPLICATION NO. 88/2025**

**IN THE MATTER OF:**

**DEVIDAS KHATRI**

**V/S**

**MOEF&CC & ORS.**

**ORIGINAL APPLICATION UNDER SECTION 18(1) READ WITH  
SECTION 14 AND 15 OF THE NATIONAL GREEN TRIBUNAL  
ACT, 2010**

**INDEX**

<b>S.No.</b>	<b>Description of Document</b>	<b>Page No.</b>
<b>1</b>	<b><i>Reply to the Application by way of affidavit</i></b>	<b>1-8</b>
<b>2</b>	<b><i>Copy of the Partnership Firm</i></b>	<b>9-10</b>
<b>3</b>	<b><i>Annexure A Copy of the Grant of Consent to Establish along with its subsequent renewals</i></b>	<b>11-14</b>
<b>4</b>	<b><i>Annexure B Copy of the Consent to Operate</i></b>	<b>15-18</b>
<b>5</b>	<b><i>Annexure C Copy of the Hazardous Authorization</i></b>	<b>19-21</b>
<b>6</b>	<b><i>Annexure D copy of the Certificate of Registration / Authorization from CPCB</i></b>	<b>22</b>
<b>7</b>	<b><i>Annexure E Copy of Agreement with GEPIL</i></b>	<b>23-34</b>
<b>8</b>	<b><i>Annexure F Copy of agreement with Shiv Shakti Oil</i></b>	<b>35-43</b>
<b>9</b>	<b><i>Power of Attorney</i></b>	<b>44</b>

10	<i>Proof of service</i>	45
----	-------------------------	----

**Respondent**

**Through Counsel**

*Yogesh Kumar*

*Sonam Priya*

**(Yogesh Kumar & Ms. Sonam Priya, Advocates)**

Place: Delhi

Date: 16.07.2025

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI

ORIGINAL APPLICATION NO. 88/2025

IN THE MATTER OF:

DEVIDAS KHATRI

V/S

MOEF&CC & ORS.

ORIGINAL APPLICATION UNDER SECTION 18(1) READ WITH  
SECTION 14 AND 15 OF THE NATIONAL GREEN TRIBUNAL  
ACT, 2010

REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT  
NO. 13 i.e. M/S UNIVERSAL POWER SOLUTIONS

I, RPS Gill, Partner of the firm M/s Universal Power Solutions having its Unit at Village Heerapur, Sub-Tehsil Mohna, Ballabhgarh District Faridabad, do hereby solemnly affirm and declare as under:

1) I say that I specifically deny each and every allegation, contention, and averment made by the Applicant in the present petition, except to the extent that the same have been specifically admitted hereinafter. Any statement that is not expressly admitted shall be deemed to have been denied.

2) I say that the grounds and allegations mentioned by the Applicant in the present application, seeking to raise the purported issues, are wholly misconceived and not applicable to the answering Respondent. The answering Respondent has strictly adhered to all legal procedures and regulatory requirements applicable to the work in question. Furthermore, the answering Respondent has duly obtained all necessary No Objection Certificates (NOCs), approvals, and statutory clearances from the competent authorities, as required under the law for carrying out operations in this field.



4/8/25

3) I say that the answering Respondent has duly obtained the Grant of Consent to Establish (CTE) from the Haryana State Pollution Control Board on dated 16.08.2024, for the purpose of establishing Common Treatment and Disposal Facilities, in accordance with the applicable provisions. The said Consent was granted after the submission of all requisite documents, approvals, site plans, technical details, and statutory declarations as mandated by the Department. The answering Respondent has complied with all procedural and regulatory requirements prior to the commencement of any construction or installation activities at the proposed site. **A copy of the**



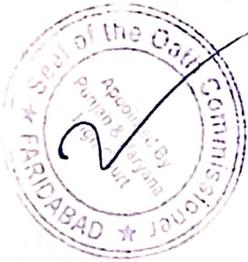
**Grant of Consent to Establish along with its subsequent renewals, if any, is annexed herewith for the kind perusal of this Hon'ble Tribunal as Annexure A (Colly)**

4) I say that the answering Respondent, upon successful receipt of the Grant of Consent to Establish (CTE), duly applied for obtaining the Consent to Operate (CTO) for the said industry M/s Universal Power Solutions having its unit at Village Heerapur, Sub-Tehsil Mohna, Ballabhgar District Faridabad by submitting an online application on 28.08.2024 through the official portal of the Haryana State Pollution Control Board. The application was accompanied with a valid copy of the previously granted CTE, a comprehensive Project Report detailing the nature and scope of the industrial operations, a duly marked Layout Plan/Site Plan reflecting the installation of requisite pollution control equipment, and the prescribed consent fee as

*Juau*

per the applicable pollution category assigned to the Respondent's unit. It is further submitted that, after scrutiny of the application and completion of the necessary inspections and verifications by the concerned authorities of the Haryana State Pollution Control Board, the answering Respondent was granted the Consent to Operate on 13.09.2024. The said Consent was issued after confirming compliance with all statutory and environmental requirements. ***A copy of the Consent to Operate is annexed herewith and marked as Annexure B for the kind perusal of this Hon'ble Tribunal.***

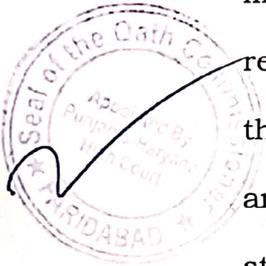
- 5) I say that the answering Respondent thereafter duly applied for obtaining the Grant of Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, through the official online portal of the Haryana State Pollution Control Board (HSPCB). The application was submitted along with all requisite documents, including the valid Consent to Establish (CTE), Consent to Operate (CTO), and other supporting documents as mandated under the said Rules for securing such authorization. It is respectfully submitted that, upon due scrutiny of the application and completion of all necessary formalities and compliance checks as prescribed under the applicable provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the HSPCB was pleased to grant the Authorization to the answering Respondent on dated 01.10.2024. ***A copy of the said Authorization is annexed herewith and marked***



0  
Jalgaon

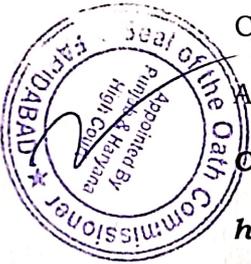
*as Annexure C for the kind perusal of this Hon'ble Tribunal.*

- 6) I say that all the aforesaid approvals, including the Grant of Consent to Establish (CTE), Consent to Operate (CTO), and Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, have been duly obtained by the answering Respondent after the submission of all requisite documents, applications, and payment of the prescribed fees, as required by the concerned authorities. These approvals were granted only after thorough scrutiny of the documents and the due inspection of the machinery, pollution control equipment, and site layout by the respective departmental officials. It is further submitted that the answering Respondent has taken all necessary statutory and regulatory approvals from the competent authorities and is strictly complying with all applicable laws, rules, regulations, and guidelines as issued from time to time by the concerned departments, including but not limited to the Haryana State Pollution Control Board. The answering Respondent remains committed to environmental compliance and lawful industrial operation in letter and spirit.
- 7) I say that thereafter, the answering Respondent duly applied for obtaining the necessary Authorization/Certificate of Registration from the Central Pollution Control Board (CPCB), New Delhi, for operating its E-Waste Recycling Facility, in accordance with the provisions of the E-Waste (Management)

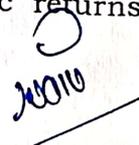


Handwritten signature or initials.

Rules, 2022. The application was submitted through the official online portal of the CPCB along with all requisite documents, including valid Consent to Establish (CTE), Consent to Operate (CTO) issued by the Haryana State Pollution Control Board (HSPCB), a detailed project report, site layout plan, proof of installed pollution control devices, and other supporting documents as mandated under the applicable rules and guidelines. Upon receipt of the application, the officials of the CPCB duly scrutinized the submitted documents and carried out the necessary inspections of the industrial premises. After being satisfied with the adequacy of the pollution control measures, site plan, layout, compliance with applicable environmental norms, and other statutory requirements, the CPCB was pleased to grant the Certificate of Registration / Authorization to the answering Respondent. ***A copy of the said Certificate of Registration / Authorization is annexed herewith and marked as Annexure D, for the kind perusal of this Hon'ble Tribunal.***



- 8) I say that the answering Respondent, after obtaining all the aforesaid approvals, authorizations, and certificates, has been diligently complying with all the post-approval conditions and requirements as stipulated therein. The answering Respondent ensures strict adherence to the terms and conditions laid down by the Haryana State Pollution Control Board (HSPCB), the Central Pollution Control Board (CPCB), and any other competent authority. This includes, but is not limited to, maintaining prescribed records, submitting periodic returns



and compliance reports, ensuring proper functioning of pollution control devices, timely renewal of authorizations, manifest tracking (where applicable), and facilitating inspections by regulatory authorities. The answering Respondent remains committed to operating in conformity with all applicable environmental laws, rules, and guidelines in both letter and spirit. The answering Respondent has been strictly complying with all the terms and conditions as prescribed under the Standard Operating Procedures (SOPs) for E-Waste Recyclers issued by the Central Pollution Control Board (CPCB). The answering Respondent has ensured that all operations related to the collection, storage, dismantling, segregation, and recycling of e-waste are conducted in accordance with the guidelines and best practices outlined in the said SOPs.

9) I say that the answering Respondent has also entered into a formal Agreement with Gujarat Enviro Protection and Infrastructure Limited (GEPIL), an entity duly authorized by the competent authorities to collect, transport, treat, and dispose of hazardous waste generated by the Respondent's unit. GEPIL operates as a recognized Treatment, Storage, and Disposal Facility (TSDF) and carries out such activities in a scientific, lawful, and environmentally sound manner, in accordance with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and other applicable environmental laws and guidelines. The said Agreement has been executed to ensure that the hazardous waste generated during the Respondent's operations is handled



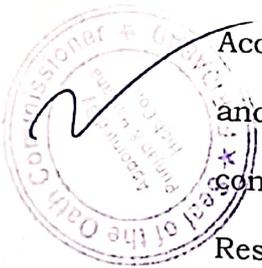
20/11/16

and disposed of in strict compliance with the regulatory norms and to prevent any adverse environmental or public health impact. **Copies of the Agreement and relevant supporting documents evidencing the Respondent's arrangement with GEPIL are annexed herewith and collectively marked as Annexure E, for the kind perusal of this Hon'ble Tribunal.**

10) I say that the answering Respondent has also entered into a formal Agreement with Shiv Shakti Oil & Lubricants (SSOL) for the collection, transportation, recycling, and scientific disposal of used or spent oil and other hazardous wastes generated by industrial units. SSOL holds valid authorizations from the concerned departments/authorities to operate facilities engaged in re-refining of used lubricating oils and handling of hazardous waste through approved treatment and incineration processes.

Accordingly, by entering into the said arrangement with SSOL and ensuring compliance with all applicable requirements concerning hazardous oil waste management, the answering Respondent has fulfilled its legal obligations and continues to operate in complete adherence to the environmental regulations and standards applicable to this sector. This clearly establishes that the answering Respondent has complied with all the rules, regulations, and directives necessary to carry out operations in the field of e-waste recycling and hazardous waste management in an environmentally sound and lawful manner. **Copy of the agreement is attached herewith as Annexure F for the kind perusal of this Hon'ble Tribunal.**

  
\_\_\_\_\_



11) I say that the deponent firm has complied with all the necessary instructions and has not violated any rules or regulations, and is therefore not a necessary party to the present application.

*[Handwritten Signature]*  
**Deponent**

**Verification**

Verified that the contents of reply by way of affidavit are true and correct to the best of my knowledge and belief. Nothing material has been concealed and stated untrue therein.

Hence verified at Faridabad on 14-07-2025

*[Handwritten Signature]*  
**Deponent**



Certifies that the above was done on oath / affirmation before me on this day 14 July 2025 at Faridabad by [Handwritten Name] who has been identified to me. The contents of the above were explained to the Deponent [Handwritten Name]

*[Handwritten Signature]*  
**Kr. Sohan Singh**  
Oath Commissioner, Faridabad

## Form-A

[Rule(5)]

## REGISTER OF FIRM

(Maintained under Section 59 of the Indian Partnership Act, 1932)

1. Registration number of the firm : **06-019-2018-00066**
2. Name of the Firm (Original) : **M/s UNIVERSAL POWER SOLUTIONS**
3. Name of the Firm (New): **N/A**
4. Date of Registration : **22/05/2018**
5. Duration of the Firm : **AT WILL**
6. Pncipal place of business (Original) : **PLOT NO.-472, SECTOR-68, IMT ,Faridabad**
7. Other place of business (Original) : **SECTOR-9,BASAI ROAD, Gurgaon, Haryana SHOP NO. 4 AND 5, OPPOSITE SECTOR-13, BYE PASS ROAD, Faridabad, Haryana**

A. List of Partners :				
Sr. No.	Name of the Partner	Permanent address of the Partner	Date of Joining	Date of Ceasing
1	RAJPAL GILL	2382,NEAR MILK PLANT ROAD,SECTOR-2, Faridabad, Haryana	2018-03-31	
2	SANGEETA GILL	2382,NEAR MILK PLANT ROAD, Faridabad, Haryana	2014-08-27	



*Janki*

District Registrar of Firms  
Faridabad, Haryana

Application for Registration under Indian Partnership Act, 1932



True Copy  
D  
2018

## Form-C

[Rule(9)]

## Acknowledgment of Registration of Firms

Memo No : 2018-05-000222

The Registrar of Firm, Haryana acknowledges the receipts of the statement prescribed by the section 58(1) of Indian Partnership Act, 1932.

The Statement has been filed and name of the Firm

M/s UNIVERSAL POWER SOLUTIONS

has been entered in the Register of Firms



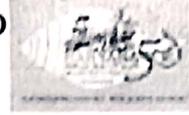
Faridabad  
Dated : [22/05/2018]

District Registrar of Firms  
Faridabad, Haryana

Verification Link: <https://haryanaindustries.gov.in/msme/verify/firmregistration/id/16336/ref/06-019-2018-00066>



True Copy  
2018


**HARYANA STATE POLLUTION CONTROL BOARD**
**HSPCB**
**Regional Office, Ballabgarh Sec.16-A, Opp. Hewo  
Apartment, Faridabad Ph 0129-2225314 Email:-**
**hspcbprobr@gmail.com**
**Website: www.hrocnms.nic.in E-Mail - hspbho@gmail.com**
**Telephone No.: 0172-2577870-73**

**No. HSPCB/Consent/ : 320220924FDBBCTE73789306**
**Dated:16/08/2024**
**To.**

M/s : Universal Power Solutions Unit II  
 Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat  
 Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur,  
 Sub-Tehsil- Mohna, Ballabgarh, Faridabad  
**FARIDABAD**  
**121004**

**Sub. : Grant of consent to Establish to M/s Universal Power Solutions Unit II**

Please refer to your application no. 73789306 received on dated 2024-07-22 in regional office Ballabgarh.

With reference to your above application for consent to establish, M/s Universal Power Solutions Unit II is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR/WATER
<b>Period of consent</b>	16/08/2024 - 15/08/2029
<b>Industry Type</b>	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	99.0
<b>Total Land Area (Sq. meter)</b>	3617.0
<b>Total Builtup Area (Sq. meter)</b>	6149.0
<b>Quantity of effluent</b>	
1. Trade	4.5 Kl./Day
2. Domestic	0.5 Kl./Day
<b>Number of outlets</b>	2.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	Reuse / recycle after ETP treatment
<b>Permissible Domestic Effluent Parameters</b>	
1. NA	mg/l

True Copy  
 16/08/24

Permissible Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	6.5-8.5
5. O & G	10 mg/l
6. Total Metal	10 mg/l
7. Ammonical Nitrogen	50 mg/l
Number of stacks	1
Height of stack	
1. Stack to Electric Furnace	30 mtrs
Permissible Emission parameters	
1. SPM	80 mg/m <sup>3</sup>
Capacity of boiler	
1. na	Ton/hr
Type of Furnace	
1. Electric furnace	
Type of Fuel	
1. Electricity	Kilowatt/day

*Regional Officer, Ballabhgarh  
Haryana State Pollution Control Board.*

#### Terms and conditions

1. The industry has declared that the quantity of effluent shall be 5 KL/Day i.e 4.5KL/Day for Trade Effluent, 0 KL/Day for Cooling, 0.5 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.

*True Copy  
O  
2/11/19*

7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.

*True Copy*  
*WAWU*

25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.
27. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
28. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

#### Specific Conditions

#### Other Conditions :

1. CTE so granted will be based on the information provided by the unit through online portal, without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation made by the unit come to the notice of the Board at any stage or information submitted by the unit is found false, CTE so granted will not affect the prosecution action to be initiated against the unit for such violations caused by the unit. 2. Unit will not change the quantity of domestic effluent/trade effluent/Source of air emissions/type & quantity of fuel without prior permission of the Board. 3. Unit will maintain good housekeeping during the construction phase & will adopt all necessary steps for the curtailment of pollution. 4. Unit will comply with all the direction issued time to time by HSPCB, CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab & Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. 5. Grant or renewal of CTE/CTO does not prevent the Board from revoking of those CTE / CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE/CTO granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE. 6. Unit will use only approved source of water supply. In case of use of bore well unit will obtained prior permission from HWRA. 7. Unit will obtain prior CTO before commencing operation for the proposed plant and machinery under this CTE expansion.

DINESH KUMAR  
Digitally signed by  
DINESH KUMAR  
Date: 2024.08.16  
12:19:20 +05'30'

*Regional Officer, Ballabhgarh  
Haryana State Pollution Control Board.*

*True Copy  
Date*



HARYANA STATE POLLUTION CONTROL BOARD

HSPCB

Regional Office, Ballabgarh Sec.16-A, Opp. Hewo Apartment, Faridabad Ph 0129-2225314 Email:- hspcbrobr@gmail.com  
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220924FDBBCTO77586376

Dated:13/09/2024

To.

M/s :Universal Power Solutions Unit II

Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill- Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad

Subject: Grant of consent to operate to M/s Universal Power Solutions Unit II.

Please refer to your application no. 77586376 received on dated 2024-08-28 in regional office Ballabgarh. With reference to your above application for consent to operate, M/s Universal Power Solutions Unit II is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	13/09/2024 - 30/09/2027
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	146.0
Total Land Area(Sq. meter)	3679.0
Total Builtup Area(Sq. meter)	8500.19
Quantity of effluent	
1. Trade	4.5 KL/Day
2. Domestic	0.8 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	Reuse/ Recycle after ETP treatment
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	6.5-8.5

True Copy  
20/9

5. O & G	10 mg/l
6. Total metal	10 mg/l
7. Ammoniacal Nitrogen	50 mg/l
Number of stacks	1
Height of stack	
1. Stack attached Dust collector and wet scrubber (5T melting furnace)	60 mtrs
Emission parameters	
1. SPM	80 mg/m3
Product Details	
1. Dismantling and recycling of all Ewaste items	17 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Electric Furnace	5 Tonns
Type of Fuel	
1. Electricity	0.005 Megawatt/day
Raw Material Details	
All E waste items	17 Metric Tonnes/Day

Regional Officer, Ballabhgarh  
Haryana State Pollution Control Board.

#### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

Tous  
07  
2014

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

True copy  
20/11/2014

1. CTO so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit. 2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board. 3. Unit will deposit balance fee, if any found at any stage pending against the unit. 4. Unit will comply with all the direction issued time to time by HSPCB, CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab & Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. 5. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 6. Sampling of unit will be conducted within 03 months of grant of this CTO and in case unit found non-complying with prescribed standards, Closure, prosecution and imposition of Environmental Compensation shall be initiated against the unit. 7. Unit will liable to pay environmental compensation at any stage imposed by the Board.

DINESH KUMAR Digitally signed by DINESH KUMAR Date: 2024.09.13 13:35:08 +05'30'

Regional Officer, Ballabgarh  
Haryana State Pollution Control Board.



← Force City  
2021  
→



## Haryana State Pollution Control Board

Regional Office, Ballabgarh Sec.16-A, Opp. Hewo Apartment, Faridabad Ph  
0129-2225314 Email:- hspcbrobr@gmail.com



No. :HWM/FDDB/2024/76314818

DT: 01/10/2024

To

M/s Universal Power Solutions Unit II

Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad  
Faridabad 2

**Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016**

- Reference of application:76314818 dated: 01/10/2024
- Sangeeta of Universal Power Solutions Unit II is hereby granted an authorization for generation, storage on the premises situated at Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad

### Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Authoirzed recycler	0.01 KL/Annu m
2	Electronic Industry, Process residues and waste	GEPIL	10 T/Annum
3	Components of waste electrical and electronic assembles comprising accumulators and other batteries included in PART A of schedule III, mercury switches , activated glass cullets from cathode ray tubes and other activated glass and PCB-capacitors etc	GEPIL	10 T/Annum

- The authorization shall be valid for a period of 01/10/2024 to 30/09/2027
- The authorization is subject to the following general and specific conditions :-

True copy  
2024

- (i) 1. The unit will submit the analysis reports of trade effluent/air emissions/ noise, from all sources as applicable, before 30th June every year and will keep all parameters with in standards prescribed under Environment (Protection) Rules, 1986. 2. The unit will submit the Annual Report under HWM Rules by 30th June. 3. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization. 4. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF/recyclers / Refiners of hazardous waste. 5. The unit will generate manifest through HROCMMS online portal. 6. Unit will liable to pay environmental compensation at any stage imposed by the Board.

**Regional Officer Ballabgarh  
 For Haryana State Pollution Control Board**

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ending 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

**Regional Officer Ballabgarh  
 For Haryana State Pollution Control Board**

True Copy  
 20/10

- (i) 1. The unit will submit the analysis reports of trade effluent/air emissions/ noise, from all sources as applicable, before 30th June every year and will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986. 2. The unit will submit the Annual Report under HWM Rules by 30th June. 3. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization. 4. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF/recyclers / Refiners of hazardous waste. 5. Unit will submit copy of manifests of lifting waste to this office. 6. The unit will generate manifest through HROCMMS online portal. 7. Unit will renew the agreement before expiry of same. 8. Unit must have a valid CTO for a period recommended herewith, in case of failure this authorization will be considered as null and void. 9. Unit will liable to pay environmental compensation at any stage imposed by the Board. 10. Unit will comply with all the directions issued by CAQM.

Regional Officer Ballabgarh  
 For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

AKANSHA  
 TANWAR  
 Digitally signed by  
 AKANSHA  
 TANWAR  
 Date: 2023.11.24  
 12:07:35 +05'30'

Regional Officer Ballabgarh  
 For Haryana State Pollution Control Board

True Copy  
 20/11

Amrinder →

E-Waste Management System

(Portal under E-Waste (Management) Rules, 2022)

UNIVERSAL POWER SOLUTIONS [Recycler ID: 5544]

Application Number: 5544

Recycler Registration form

Application Status: Approved by CPCB Authority

[View Application](#)

[View Fees Receipt](#)

Name and full address along with telephone numbers, e-mail and other contact details of Recycler

<p>Name and full address along with telephone numbers, e-mail and other contact details of recycler</p>	<p>UNIVERSAL POWER SOLUTIONS          Legal Name : UNIVERSAL POWER SOLUTIONS          Khewat No. 120/113 Khatoni No. 148 Kh No 15, Killa No. 6/2/2, 3-10 VIII-Heerapur Sub-Tehsil- Mohna Ballabgarh, Ballabgarh, Faridabad, Haryana, 121004, FARIDABAD, Faridabad, HARYANA-121004          Geo-Coordinates - 28.243560, 77.424479          info@shatkscrap.com - 9811416578          GST - 06AAEFU0303J1ZJ, Document          Company PAN Number - AAEFU0303J, Document          CTO Application Number-</p>
---	--

Dashboard

Registration

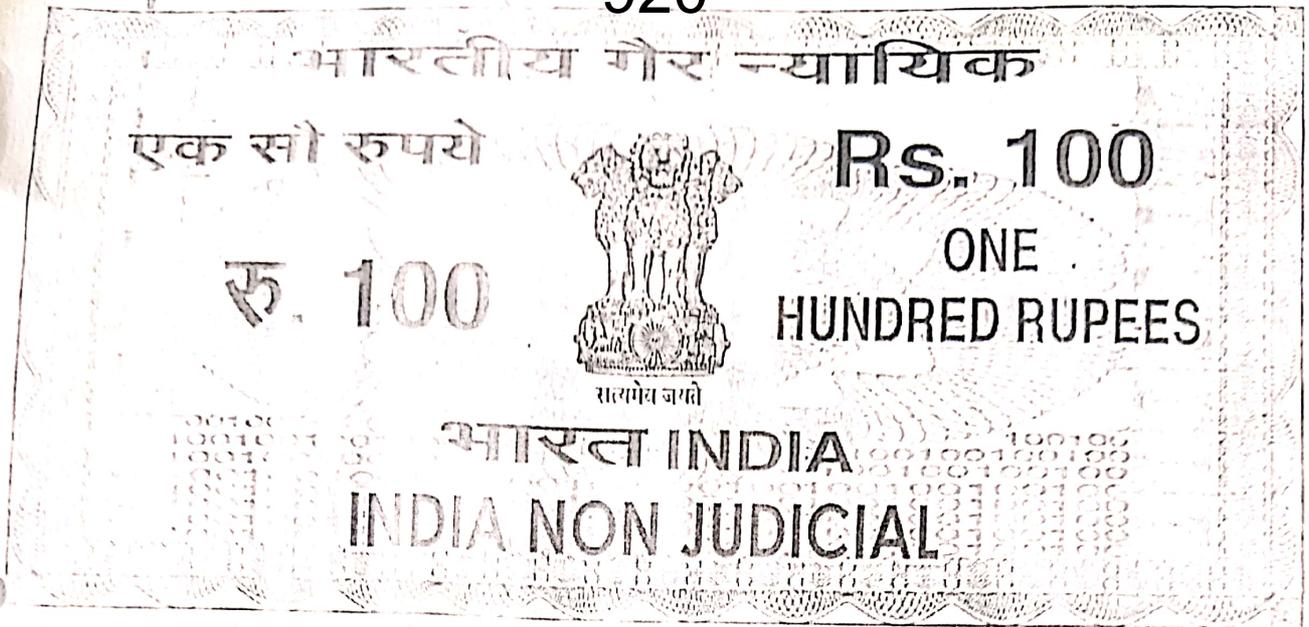
Recycler Form

Recycler Amendment

Operations

Handwritten signature

Handwritten date: 10/11/24



हरियाणा HARYANA

Y 557951

ADDENDUM AGREEMENT

This Agreement is entered into this 05<sup>th</sup> Day of November 2024. by and between.

**GUJARAT ENVIRO PROTECTION AND INFRASTRUCTURE (HARYANA) PVT. LTD.** a Company incorporated and registered under the provisions of the Companies Act, 2013 and having its registered office at 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra) [herein after referred to as GEPIL (Haryana) which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.] of the First part;

AND

**UNIVERSAL POWER SOLUTIONS UNIT-II.** a Partnership firm and located at " Village- Hirapur Main Mohna Road Faridabad, Haryana (hereinafter referred to as the Client which expression shall unless repugnant to the context or meaning thereof, mean and include its successors and assigns) of the Second Part.

For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd.

SIGNED and STAMP for & on Behalf of GEPIL (Haryana)

Authorised Signatory

For UNIVERSAL POWER SOLUTIONS

Authorised Signatory

SIGNED and STAMP for & on behalf of Client

True Copy  
26/11/24

## WHEREAS:

- A. GEPIL (Haryana) has entered into an agreement dated 1<sup>st</sup> August 2023, with the Client for collection, reception, transportation, treatment, and disposal of Hazardous Waste generated from Client in accordance with Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2016 and its subsequent amendments thereof as per the terms contained in the said agreement ("the HW Agreement").
- B. Client has represented that they want to add further Two more hazardous waste (PCB Waste & Foam) for treatment & disposal through GEPIL, TSDF.
- C. Now, the parties have further negotiated on the terms contained in the HW Agreement, therefore M/s UNIVERSAL POWER SOLUTIONS UNIT-II, and GEPIL intends to amend the scope of the HW Agreement as given below.

NOW THEREFORE IN CONSIDERATION OF THE MUTUAL COVENANTS AND PROMISES HEREIN CONTAINED, IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES AS FOLLOWS:

5.1. That Client and GEPIL (Haryana) mutually agree that the Clause No.5.1, 10.1 & 11.1 of the agreement dated 1<sup>st</sup> August 2023, shall be modified by the new Clause no. 5.1, 10.1 & 11.1 that reads as under.

5.2. The Treatment and Disposal charges for various types of hazardous wastes are mentioned in Schedule I to this Agreement. The Treatment & Disposal Charges applicable Under this Agreement for different types of wastes generated by the client are as follows:

Sr.No	Types Of Waste	Treatment & Disposal Charges (Rs. Per MT)	Waste Qty. Per Annual (MT)
1	Fused tube lights	8,363/-	0.1
2	Foam	15,707/-	2.
3	PCB Waste	18,763/-	2.

10.1 Subject to conditions mentioned under Clause 3.2 the Client agrees to send on firm basis to GEPIL (Haryana), its own Hazardous Waste subject to maximum of 4.1MT per annum, which will be called the Contracted Quantity.

For Gujarat Enviro Protection And  
Infrastructure (Haryana) Pvt. Ltd.

SIGNED and STAMP for & on Behalf of GEPIL (Haryana)  
Authorised Signatory

For UNIVERSAL POWER SOLUTIONS  
Authorised Signatory

SIGNED and STAMP for & on behalf of Client

JUAN

11.1 We are currently having of interest free Security Deposit of Rs. 18,000/- (Rupees Eighteen Thousand Only) equivalent to Treatment & Disposal charges of its Hazardous Waste for two months of Contracted Quantity that shall always be maintained at a value twice or more than the Transportation, Treatment & Disposal Charges for one vehicle load waste. The said amount of interest free Security Deposit will be refunded only on the termination of this Agreement after adjusting other/pending claims of GEPIL (Haryana) against the Client, if any.

11.2. That this Addendum Agreement shall be executed in one original (Kept by the "GEPIL (Haryana)") and one copy (kept by "Client") and both shall be treated as original agreement for all purposes.

11.3. That all other terms and conditions stipulated under the HW Agreement shall remain same and unchanged.

20. The Company (including its affiliate/ associate / group companies) shall have exclusive rights to avail direct/indirect concession and reliefs as may be accruing on account of this agreement under any prevailing environmental laws/rules/regulations or as may be notified from time to time.

IN WITNESS WHERE OF, the Parties have executed this Agreement on the date first above written :

<p>For: Gujarat Enviro Protection &amp; Infrastructure (Haryana) Pvt. Ltd. For Gujarat Enviro Protection &amp; Infrastructure (Haryana) Pvt. Ltd.</p> <p><i>[Signature]</i> (Signed &amp; stamp for &amp; on behalf of Gepil (Haryana) Authorised Signatory</p>	<p>For: UNIVERSAL POWER SOLUTIONS UNIT-II.</p> <p>For UNIVERSAL POWER SOLUTIONS <i>[Signature]</i> Authorised Signatory</p> <p>(signed &amp; stamp for &amp; on behalf of client)</p>
---	---

Witness:

1. *[Signature]*

2. *[Signature]*  
Love Chauhan  
Manager  
GEPIL  
For Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd.

SIGNED and STAMP for & on Behalf of GEPIL (Haryana)

*[Signature]*  
Authorised Signatory

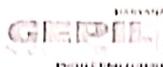
1.

2.

For UNIVERSAL POWER SOLUTIONS  
*[Signature]*  
Authorised Signatory

SIGNED and STAMP for & on behalf of Client

*[Signature]*



## Schedule - I

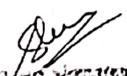
Rates for Landfill, Solidification & Stabilisation and Pre processing (Effective From 01/04/2024)				
	Up to 400 M T	401 To 700 M T	701 To 1200 M T	Above 1200 M T
a. Fixed Landfill Charges (Rs. Per M T)	1964	1941	1918	1904
b. Solidification & Stabilisation Charges (Rs per M T)				
Waste : Additives				
1:0.10	2820	2592	2569	2539
1:0.20	3687	3615	3577	3539
1:0.30	4368	4285	4242	4198
1:0.40	4878	4783	4731	4685
1:0.50	5389	5285	5234	5174
1:0.60	6055	5937	5878	5813
1:0.70	6720	6579	6515	6447
1:0.80	7312	7167	7091	7019
1:0.90	7840	7685	7601	7529
1:1.00	8363	8194	8112	8025
c. Variable Pre Processing Charges (Rs. Per M T) - for a category of waste of a particular calorific value (in KCal/Kg)				
Calorific value				
Upto 2500 KCal/kg	22833	22151	21925	21465
Greater than 2500 & up to 4500KCal/kg	18763	18199	18017	17638
Greater than 4500 KCal/kg	15707	15226	15069	14766

## Notes:-

- The above rates are valid up to 31.03.2025. Thereafter the rates shall attract escalation @ 4% on annual basis.
- The above rates are for the specified type of waste. In case any waste that may require special treatment prior to its disposal, the rates for such waste shall be fixed on case to case basis depending on the characteristics of waste & treatment required in consultation with HEMS.
- The rates for solidification and stabilization are for the waste that requires additives up to 1:1.0 ratios. If the waste requires additives more than 1:1, the rates shall be charged depending on the quantity of additives required to be added & its bulking factor to be decided in consultation with HEMS.
- The rates of Solidification & Stabilization as well as rates for Pre Processing include landfill charges. No extra charges will be levied for residue disposal landfill, we will charge 5% CRF charges on total invoicing as per hems guideline in case of secured landfill and Solidification & Stabilization.
- The above rates are exclusive of any statutory levies which will be payable extra.
- Process for printing of TMO @ Rs. 10/- for each.
- Further, the charges in respect of preprocessing process where ever applicable, remains unchanged and are as under:
  - Charges for de-watering/ drying @ Rs. 1000/- MT on Hazardous waste having moisture content more than 40%.
  - Charges for neutralization @ Rs. 1000/- MT on Hazardous waste having pH between 4 and 2, and greater than 12.
  - We will also be charging neutralization @ Rs. 2000/- MT on Hazardous waste having pH lesser than 2.

For GEPIIL (Haryana) Pvt. Ltd.

SIGNED for &amp; on Behalf of GEPIIL (Haryana)

  
Authorized Signatory

SIGNED for &amp; on Behalf of Client

For UNIVERSAL POWER SOLUTIONS  
  
Authorized Signatory

  
20/11/24



Schedule- II Transportation Charges (Rs. per Km per MT)

Revised Rates effective from 01.10.2024 (Fuel Price: ₹88.12 per liter)

One Way Distance	1 MT			3 MT			7 MT			9 MT			12 MT			16 MT & Above		
	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost
Up to 75 KM	8.82	23.49	32.30	5.95	8.07	14.02	4.57	2.79	7.36	4.62	3.04	7.66	4.42	2.69	7.11	4.46	2.60	7.06
75 to 200 KM	8.83	16.78	25.61	5.13	6.06	11.19	4.00	1.99	5.99	4.05	2.24	6.29	3.87	1.87	5.75	3.92	1.79	5.72
>200 KM	8.83	15.84	24.67	5.13	5.32	10.45	4.00	1.64	5.64	4.05	1.89	5.94	3.87	1.62	5.49	3.92	1.52	5.45

Note:

- The above revised rates are based on current (revised) Diesel price of Rs. 88.12 per liter. The 'Fuel Cost' component of the rates shall be adjusted based on the rates of Diesel at Paridabad (Haryana) on quarterly basis i.e. 1st of April, July, Oct. & Jan. of each year.
- The 'Other Cost' component of rates is firm up to 31.03.2025 and shall be subject to 3% escalation on annual basis thereafter.
- The rates indicated above are for actual Distance of the Generator's unit from the TSDF site. The chargeable distance will be double the actual one way distance from TSDF site to the Generator's unit i.e. to & fro for full truck load. Minimum charges payable will be Truck Capacity in MT \*Rate per km/MT\*To & from distance of Generator's unit from TSDF Site. The Rates are Inclusive Toll Tax.
- The transportation rates are excluding loading, packing material, and any other statutory levies.
- The maximum loading time and detention charges beyond the free loading time for different capacity vehicles are as given below:

Sr. No	Vehicle Capacity	Free Loading Time	Detention Charges/hr
(i)	1 MT	2 hrs	300/-
(ii)	3 MT	2 hrs	300/-
(iii)	7 MT	3 hrs	360/-
(iv)	9 MT	3 hrs	360/-
(v)	12 MT	4 hrs	400/-
(vi)	16 MT	4 hrs	400/-

SIGNED for & on Behalf of GEPIL (Haryana)

*[Handwritten signature]*

*[Handwritten signature]*

SIGNED for & on Behalf of Client

For UNIVERSAL POWER SOLUTIONS  
*[Handwritten signature]*  
 Authorised Signatory



**CONTRACT AMENDMENT REPORT**

Doc. No.	F/PA/1/12
Rev. No.	00
Effective Date	01-07-2012

<b>To</b> UNIVERSAL POWER SOLUTIONS UNIT-II, Village- Hirapur ,Main Mohna Road Faridabad,		Amendment No. Y-559152-57	Amendment Received By Rajpal Singh
Change Suggested By: GEPIL Customer { }.		Ref. Contract No. Y001792	Customer Name UNIVERSAL POWER SOLUTIONS UNIT-II.
Reason for Change: Client Two hazardous waste Add work.			
Sr. No.	Details of Change	Technical Impact	Details of Change in Price with Justification
01	Client Two hazardous waste Add work. ( PCB & foam)	No any Technical Issue	NA
Impact on completion time frame Agreement Complete in 15 Days			
<b>Remarks:</b> Client Two additional waste add work.			
Note: Please acknowledge us within 7 days of receipt, for any changes in the above-mentioned details; In the absence of which we may consider the terms and conditions have been accepted by you.			
<b>Verified and Approved by</b> For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd. (Authorized Signatory)			
For Gujarat Enviro Protection & Infrastructure Ltd ( Unit- Faridabad)			

*Mam*

925

For UNIVERSAL POWER SOLUTIONS  
 2011  
 Authorized Signatory  
 Customer Sign & stamp.

Authorized Signatory



**HARYANA STATE POLLUTION CONTROL BOARD**  
Regional Office, Ballabgarh Sec.16-A, Opp. New Apartment, Faridabad  
Ph 0129-2225314 Email:- hspcbrobr@gmail.com

Manifest No:  
11038823  
WHITE

Copy 1

**(Hazardous Waste Manifest)**

Form 10

[See rule 19(1)]

By Sender To HSPCB

HQ Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula 134109,  
Ph-0172-2577870-73,  
Email: Hspcb.haryana@hspcb.org.in

1	Sender's Name, Mailing Address, Phone no & Email Address:	Universal Power Solutions Unit II Khwat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad 9254678474 kuldeepbisnoi3974@gmail.com
2	Authorization Application No.:	76314818
3	Authorization Letter No and Date:	HWM/FDBB/2024/76314818, 2024-10-01
4	Authorization validity:	From: 2024-10-01 To: 2027-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd. - Village Pali near Pali Mohabatabad Stone Crusher Zone, Faridabad
6	Transport's Registration No.:	HR-38-AG-9812
7	Vehicle No. & Type:	9812   Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali near Pali-Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 harvana@hubsraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBB/2021/13751961, 07-08-2021
10	Total Quantity:	0.700 MT
11	Physical Form:	Solid,
12	Number of Containers:	1
		Container   0.700   MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub Class/Basel no:	Production and/or industrial use of glues, cements, adhesive and resins
	Name of Process Waste(Category No):	Wastes/residues (not made with vegetable or animal materials)
	Detail/Reason of Subclass/Basel no:	
	Quantity:	0.700 MT
	Waste Type:	Pre-Processing
	Waste Storage:	Others   LOOSE
	Waste Description:	FOAM
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled and are in all respects in proper condition for transport by road according to applicable national government regulations.
	Name & Stamp of Industry: Universal Power Solutions Unit II	<b>For UNIVERSAL POWER SOLUTIONS</b> Date: 28 Jun 25 Authorized Signatory Signature
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd. Date: 28 Jun 25 Signature
16	Special handling instructions and additional information	used ppe's
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: _____ Signature M/s Gujarat Enviro Protection and Infrastructure Pvt. Ltd. Pali Crusher Zone, FARIDABAD

\*\* This Is System Generated Manifest for HAZARDOUS AND OTHER WASTE by HROCMMS Haryana \*\*  
Created By OCMMS ID:- 22FDBB714619 | Created Date:- 28-Jun-25 | Universal Power Solutions Unit II, Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad1

*Handwritten signature*



HARYANA STATE POLLUTION CONTROL BOARD  
Regional Office, Ballabgarh Sec.16-A, Opp. Hews Apartment, Faridabad  
Ph 0129-2225314 Email:- hspcbrobr@gmail.com

Manifest No:  
99449762  
WHITE

Copy 1

(Hazardous Waste Manifest)

Form 10

[See rule 19(1)]

By Sender To HSPCB

HQ: Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula 134109,  
Ph-0172-2577870-73,  
Email: Hqhspcb@hspcb.org.in

1	Sender's Name, Mailing Address, Phone no & Email Address:	Universal Power Solutions Unit II Khwat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad 9254678474 kuldeepbisnoi3974@gmail.com
2	Authorization Application No.:	76314818
3	Authorization Letter No and Date:	HWM/FDBB/2024/76314818, 2024-10-01
4	Authorization validity:	From: 2024-10-01 To: 2027-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 8882814118
6	Transport's Registration No:	HR-66-B-5528
7	Vehicle No. & Type:	5528   Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@iuthraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021
10	Total Quantity:	0.200 MT
11	Physical Form:	Solid,
12	Number of Containers:	1 Container   0.200   MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub/Class/Basel no:	Production and/or industrial use of glues, cements, adhesive and resins
	Name of Process Waste(Category No):	Wastes/residues (not made with vegetable or animal materials)
	Detail/Reason of Subclass/Basel no:	
	Quantity:	0.200 MT
	Waste Type:	Pre-Processing
	Waste Storage:	Others   Bags
	Waste Description:	FOAM
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport, and in conformity with applicable national government regulations.  Name & Stamp of Industry : Universal Power Solutions Unit II Date :04-Apr-25 Sign: <i>[Signature]</i> Authorised Signatory
15	Transporter Acknowledgement of Receipt of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Date :04-Apr-25 Signature
16	Special handling instructions and additional information	Use PPE's
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: - - - Signature

\*\* This is System Generated Manifest for HAZARDOUS AND OTHER WASTE by HROCMMMS Haryana \*\*  
Created By OCMMS ID:- 22FDBB714619 | Created Date:- 04-Apr-25 | Universal Power Solutions Unit II, Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur. Sub-Tehsil- Mohna. Ballabgarh. Faridabad1



HARYANA STATE POLLUTION CONTROL BOARD  
Regional Office, Ballabgarh Sec.16-A, Opp. Hews Apartment, Faridabad  
Ph 0129-2225314 Email: hspcbrohr@gmail.com

Manifest No:  
11038803  
WHITE

Copy 1

(Hazardous Waste Manifest)

Form 10

[See rule 19(1)]

By Sender To HSPCB

HQ: Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula 134109,  
Ph-0172-2577870-73,  
Email: Hqhspcb@hspcb.org.in

1	Sender's Name, Mailing Address, Phone no & Email Address:	Universal Power Solutions Unit II Khwat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad 9254678474 kuldeepbisnoi3974@gmail.com
2	Authorization Application No.:	76314818
3	Authorization Letter No and Date:	HWM/FDBB/2024/76314818, 2024-10-01
4	Authorization validity:	From: 2024-10-01 To: 2027-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd. Village Pali near Pali Mohabatabad Stone Crusher Zone, Faridabad
6	Transport's Registration No:	HR-38-AG-9812
7	Vehicle No. & Type:	9812   Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali-Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBB/2021/13751961, 07-08-2021
10	Total Quantity:	0.120 MT
11	Physical Form:	Solid,
12	Number of Containers:	1
		Container 1   0.120   MT
13	Name of Schedule:	Schedule I HAZARDOUS WASTE
	Name of Process/Sub Class/Basel no:	Purification process for organic compounds/solvents
	Name of Process Waste(Category.No):	Any process or distillation residue
	Detail/Reason of Subclass/Basel no:	
	Quantity:	0.120 MT
	Waste Type:	Pre-Processing
	Waste Storage:	Others   bags
	Waste Description:	PCB WASTE
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
		For UNIVERSAL POWER SOLUTIONS Name & Stamp of Industry : Universal Power Solutions Unit II Date: 28 Jun 25 Signature
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd. Date: 28 Jun 25 Signature
16	Special handling instructions and additional information	used ppe's
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali-Mohabatabad Stone crusher Zone, faridabad Date: - - - Signature

\*\* This is System Generated Manifest for HAZARDOUS AND OTHER WASTE by HROCMMS Haryana \*\*  
Created By OCMMS ID:- 22FDBB714619 | Created Date:- 28-Jun-25 | Universal Power Solutions Unit II, Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad1

Handwritten signature and scribbles at the bottom of the page.



**HARYANA STATE POLLUTION CONTROL BOARD**  
 Regional Office, Ballabgarh Sec.16-A, Opp. Hemo Apartment, Faridabad  
 Ph 0129-2225314 Email:- hspcbrohr@gmail.com

Munifest No:  
 94658115  
**WHITE**

Copy 1

**(Hazardous Waste Manifest)**

Form 10

[See rule 19(1)]

By Sender To HSPCB

HQ: Haryana State Pollution Control Board,  
 C-11, Sector-6, Panchkula 134109,  
 Ph-0172-2577870-73,  
 Email: Hqhspcb@hspcb.org.in

1	Sender's Name, Mailing Address, Phone no & Email Address:	Universal Power Solutions Unit II Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khatn no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad 9254678474 kuldeepbisnoi3974@gmail.com
2	Authorization Application No.:	76314818
3	Authorization Letter No and Date:	HWM/FDBB/2024/76314818, 2024-10-01
4	Authorization validity:	From: 2024-10-01 To: 2027-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 8882814111
6	Transport's Registration No:	HR-38-W-5839
7	Vehicle No. & Type:	5839   Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021
10	Total Quantity:	0.329 MT
11	Physical Form:	Solid,
12	Number of Containers:	1
		Container 1   0.329   MT
13	Name of Schedule:	Schedule II
	Name of Process/Sub Class/Basel no:	Class A
	Name of Process Waste(Category No):	A7-Mercury
	Detail/Reason of Subclass/Basel no:	FUSED TUBE LIGHTS
	Quantity:	0.329 MT
	Waste Type:	Landfillable
	Waste Storage:	Others   Bags
	Waste Description:	FUSED TUBE LIGHTS
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above and are properly categorized, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
	Name & Stamp of Industry : Universal Power Solutions Unit II	Date :15-Feb-25
		Authorized Signatory Signature
15	Transporter Acknowledgement of Receipts of Wastes:	
	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd.	Date :15-Feb-25
		Signature
16	Special handling instructions and additional information	Use PPE's   Pali Crusher Zone



HARYANA STATE POLLUTION CONTROL BOARD  
Regional Office, Ballabgarh Sec.16-A, Opp. Hemo Apartment, Faridabad  
Ph 0129-2225314 Email:- hspcbrobr@gmail.com

## (Hazardous Waste Manifest)

Form 10

[See rule 19(1)]

Manifest No:  
94656795

Copy 1

WHITE

By Sender To HSPCB

HQ: Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula 134109,  
Ph-0172-2577870-73,  
Email: Hqhspeb@hspcb.org.in

1	Sender's Name, Mailing Address, Phone no & Email Address:	Universal Power Solutions Unit II Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad 9254678474 kuldeepbisnoi3974@gmail.com
2	Authorization Application No.:	76314818
	Authorization Letter No and Date:	HWM/FDBB/2024/76314818, 2024-10-01
4	Authorization validity:	From: 2024-10-01 To: 2027-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 8882814111
6	Transport's Registration No:	HR-38-W-5839
7	Vehicle No. & Type:	5839   Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021
10	Total Quantity:	0.126 MT
11	Physical Form:	Solid,
12	Number of Containers:	1
		Container 1   MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub Class/Basel no:	Purification process for organic compounds/solvents
	Name of Process Waste(Category No):	Spent carbon or filter medium
	Detail/Reason of Subclass/Basel no:	
	Quantity:	0.126 MT
	Waste Type:	Pre-Processing
	Waste Storage:	Others   Bags
	Waste Description:	PCB WASTE
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
	Name & Stamp of Industry : Universal Power Solutions Unit II	Date : 15-Feb-25
		Authorised Signatory Signature
15	Transporter Acknowledgement of Receipts of Wastes:	
	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd.	Date : 15-Feb-25
		Signature
16	Special handling instructions and additional information	Use PPE's



HARYANA STATE POLLUTION CONTROL BOARD  
Regional Office, Ballabgarh Sec.16-A, Opp. Heero Apartment, Faridabad  
Ph 0129-2225314 Email:- hspcbrobr@gmail.com

Manifest No:  
90070198  
YELLOW

Copy 2

(Hazardous Waste Manifest)

Form 10

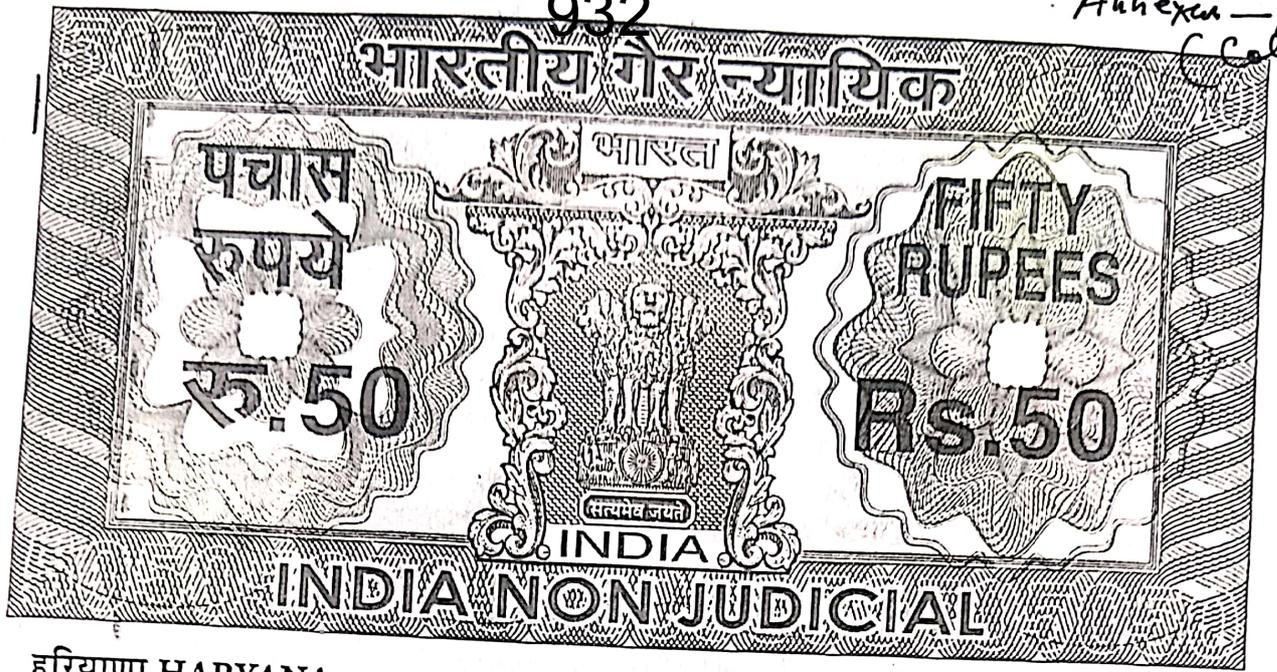
[See rule 19(1)]

By Sender To Sender

HQ: Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula 134109,  
Ph-0172-2577870-73,  
Email: Hqhspcb@hspcb.org.in

1	Sender's Name, Mailing Address, Phone no & Email Address:	Universal Power Solutions Unit II Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3- 13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad 9254678474 kuldeepbisnoi3974@gmail.com
2	Authorization Application No.:	76314818
3	Authorization Letter No and Date:	HWM/FDBB/2024/76314818, 2024-10-01
4	Authorization validity:	From: 2024-10-01 To: 2027-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 9991823511
6	Transport's Registration No:	HR-38-AC-4039
7	Vehicle No. & Type:	4039   Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBB/2021/13751961, 07-08-2021
10	Total Quantity:	0.450 MT
11	Physical Form:	Solid,
12	Number of Containers:	1
		Container I 0.450 MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub Class/Basel no:	Purification process for organic compounds/solvents
	Name of Process Waste(Category No):	Spent carbon or filter medium
	Detail/Reason of Subclass/Basel no:	
	Quantity:	0.450 MT
	Waste Type:	Pre-Processing
	Waste Storage:	Others   bags
	Waste Description:	PCB WASTE
14	Sender's Certificate:	<b>For UNIVERSAL POWER SOLUTIONS</b> I hereby declare that the contents of the consignment are properly and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in conformity with the condition for transport by road according to applicable national government regulations.  Name & Stamp of Industry : Universal Power Solutions Unit II Date :02-Jan-25 Signature
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Date :02-Jan-25 Signature 
16	Special handling instructions and additional information	use ppe's 
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: - - - Signature 

\*\* This is System Generated Manifest for HAZARDOUS AND OTHER WASTE by HROCMMS Haryana \*\*  
Created By OCMMS ID:- 22FDBB714619 | Created Date:- 02-Jan-25 | Universal Power Solutions Unit II, Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill-Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad I



हरियाणा HARYANA

K 631921

**AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS  
WASTE (USED LUBE OIL)**

This agreement is made and executed at Haryana State July.25,2022.

By and Between:

M/S UNIVERSAL POWER SOLUTIONS  
KHEWAT NO.120/113, KHATONI NO.148, KH.NO.15, KILLA NO.6/2/2(3-10)  
AND KHEWAT KHATA NO.126/119, KHATONI NO.154, KH.NO.15, KILLA  
NO.15/1/1 (3-13) VILLAGE HEERAPUR, SUB-TEHSIL, MOHANA  
BALLABHGARH, FARIDABAD ( HARYANA)

There in after referred to as the 'First Party'] which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory Mr.R.P.S.GILL of the one part;

And

M/S SHIV SHAKTI OIL INDUSTRIES, KH. NO.55//4/2,VILLAGE CHOCHHI  
TEHSIL BERI, JHAJJAR (HARYANA) hereinafter referred to as the "Second  
Party", which expression shall, unless repugnant to the context or meaning hereof,  
mean and include its representatives, successors in interest, executors, administrators,  
liquidators and permitted assigns], through its duly Authorized Signatory  
Mr. Birender Singh , of the other part;

Page 1 of 5

2022

True copy  
2022

For Shiv Shakti Oil Industries

Authorised Signatory

933

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and

First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

**NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.**

1. That the First Party has agreed to engage Second Party on terms and conditions contained hereinafter for selling used lube oil from First Party.
2. That Second Party will purchase the used oil from first parties as mentioned above sites at rates mentioned in this agreement.
3. That Second Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable scarification of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employees of First Party.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.
6. That Second Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities.
7. That the Second Party will be responsible for collection of used oil at price indicated against each item hereunder.

100110

Page 2 of 5

For Shiv Shakti Oil Industries

Authorized Signatory

**THAT THE SCOPE OF WORK WILL BE AS UNDER:**

1. That used oil will be sold to second party under the supervision of representative of First Party.
2. That the representative of the First Party shall observe the loading of the vehicle when used oil is taken from the Second Party. In Such case Second Party representative will accompany the truck during the time it is lifted from the sites.
3. That the clearance of the paper such as gate pass will be provided by the First Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Second Party shall ensure that the people handling hazardous waste have adequate training and knowledge of type of hazardous waste being handled.
5. The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and necessary papers. If any of the transport is approved by State Pollution Control Board is there, then vehicle will be arranged from the transporting agency only.
6. That the Second Party will ensure that before loading all hazardous waste containers are labeled (as per form-8 of the rule).
7. That If any material is found to be taken out by Second Party except permitted than First Party have the sole right to cancel the agreement with immediate effect. The case will be handed over to First Party's Legal Staff for future action.

**THAT THE SECOND PARTY UNDERTAKES AS UNDER:**

1. That the Second Party represents that they have the specialization to handle Hazardous Waste, used oil and permission under Applicable Rule i.e. Hazardous Waste (Management and Handling) Rules 1989 Amended 2016.
2. That the Second Party will ensure that the hazardous waste will be Loaded stored and copy of TERM card (as per Form-9 of the above mentioned Rule) be given. In case of any doubt, concern First Party's Officials may be asked for the clarification.

0  
100114

Page 3 of 5

True Copy  
100114

for Shriv Shakti Oil Industries

Authorised Signatory

3. That the Second Party will produce consent from respective State Pollution Control Board (From -2) and the approval of the disposal site from Ministry of Environment & Forest.
4. That the First Party will receive the 7 copies of manifest from the Second Party as per from 10 of the above mentioned rule.
- Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
  - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
  - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
  - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
  - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
  - Copy 6 (Blue) To be sent by the receiver to the sender.
  - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
5. That the Second Party undertakes to indemnify and keep indemnified the First Party in case of any eventualities arising out of this agreement including but not limiting to any misuse, mishandling, pilferage or spill over of the hazardous waste by the Second Party, its employee, agents and / or any authorized person thereof resulting in any penalty, liability and damages under any rule, regulation, Acts, Notification imposed by the authority concerned.

**THAT THE PAYMENTS TERMS WILL BE AS UNDER:**

1. The respective rates for used oil, payable by Second Party shall be as follows:-

S. No	Description	UOM	Unit rates
1	Used oil (Without Water and Sludge fill upto to top of 220 Ltr)	With Drum	Rs.4000 /-Per Drum Inclusive GST

- a. All taxes excise duties, sales taxes, wherever includes is mentioned in net prices.
- b. All Payments to be made in advance through Cash/Cheque/ Pay Order Deposit.
- c. The transportation and any other cost required for used oil collection will be borne by Second Party.

**THAT THE DURATION OF AGREEMENT WILL BE AS UNDER:**

➤ This agreement shall be affective for a period of Five years and commenced from July.25,2022 to July. 24,2027

<p><b>M/S UNIVERSAL POWER SOLUTIONS</b></p> <p style="text-align: center;"><i>Signature</i></p>	<p><b>M/S SHIV SHAKTI OIL INDUSTRIES</b></p> <p>For Shiv Shakti Oil Industries</p> <p style="text-align: center;"><i>Signature</i> Authorised Signatory</p>
<p><b><u>PARTICULARS OF SIGNATORY.</u></b></p> <p>Mr.R.P.S.GILL Auth. Signatory</p> <p style="text-align: center;"><i>Signature</i></p>	<p><b><u>PARTICULARS OF SIGNATORY</u></b></p> <p>Mr.Birender Singh Auth. Signatory 91+9990953332 birendercansys@gmail.com</p>

True Copy  
20/12/22

[See rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

<p>1 Sender's name and mailing address M/S UNIVERSAL POWER SOLUTIONS KHEWAT No. 120/113, KHATONI No. 148 VILL. HEERAPUR FARIDABAD</p>	<p>2. Sender's Authorization No.:</p> <p>3. Manifest Document No. <b>SIU 0208</b></p>																		
<p>4 Transporter's name and address: M/S SHIV SHAKTI OIL INDUSTRIES</p>	<p>5. Type of vehicle: (Truck/Tanker/Special Vehicle)</p> <p>6. Transporter's Registration No.:</p>																		
<p>7 Vehicle No.:</p>	<p><b>HR 38 AB-4773</b></p>																		
<p>8 Receiver's name and mailing address M/S SHIV SHAKTI OIL INDUSTRIES KH.NO.55//4/2 VILLAGE CHOCHHI TEHSIL BERI JHAJJAR</p>	<p>9. Receiver's Authorization No. : <b>HWM/JHA/2021/13494726</b></p>																		
<p>10 Waste description:</p>	<p><b>WASTE /USED OIL</b></p>																		
<p>11 Total quantity : No. Of Containers:</p>	<p>.....<b>220</b>.....<b>LT</b>.....m<sup>3</sup> or MT .....<b>ONE</b>.....<b>DRUM</b>.....Nos.</p>																		
<p>12 Physical form:</p>	<p>(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)</p>																		
<p>13 Special handling instructions and Additional information:</p>																			
<p>14 Sender's CERTIFICATE: I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.</p>																			
<p>Name and Stamp:</p>	<table border="1"> <tr> <th colspan="2">Day</th> <th colspan="2">Month</th> <th colspan="2">Year</th> </tr> <tr> <td>2</td><td>6</td> <td>1</td><td>2</td> <td>2</td><td>0</td> </tr> <tr> <td>2</td><td>0</td> <td>2</td><td>4</td> <td></td><td></td> </tr> </table>	Day		Month		Year		2	6	1	2	2	0	2	0	2	4		
Day		Month		Year															
2	6	1	2	2	0														
2	0	2	4																
<p>15 Transporter acknowledge of receipt of Wastes For Shiv Shakti Oil Industries</p>																			
<p>Name and stamp: Authorised Signatory Signature</p>	<table border="1"> <tr> <th colspan="2">Day</th> <th colspan="2">Month</th> <th colspan="2">Year</th> </tr> <tr> <td>2</td><td>6</td> <td>1</td><td>2</td> <td>2</td><td>0</td> </tr> <tr> <td>2</td><td>0</td> <td>2</td><td>4</td> <td></td><td></td> </tr> </table>	Day		Month		Year		2	6	1	2	2	0	2	0	2	4		
Day		Month		Year															
2	6	1	2	2	0														
2	0	2	4																
<p>16 Receiver's certification for receipt of hazardous and other waste</p>																			
<p>Name and stamp: For Shiv Shakti Oil Industries Authorised Signatory Signature</p>	<table border="1"> <tr> <th colspan="2">Day</th> <th colspan="2">Month</th> <th colspan="2">Year</th> </tr> <tr> <td>2</td><td>6</td> <td>1</td><td>2</td> <td>2</td><td>0</td> </tr> <tr> <td>2</td><td>0</td> <td>2</td><td>4</td> <td></td><td></td> </tr> </table>	Day		Month		Year		2	6	1	2	2	0	2	0	2	4		
Day		Month		Year															
2	6	1	2	2	0														
2	0	2	4																

**2024**

Form 10

[See rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

<p>1 Sender's name and mailing address  <b>MIS UNIVERSAL POWER SOLUTIONS</b>  <b>KHEWAT No. 120/113, KHATONI No. 148</b>  <b>VILL. HEERAPUR, FARIDABAD</b></p>	<p>2. Sender's Authorization No.:</p> <p>3. Manifest Document No. <b>S/10087</b></p>						
<p>4 Transporter's name and address:  <b>M/S SHIV SHAKTI OIL INDUSTRIES</b></p>	<p>5. Type of vehicle:                  (Truck/Tanker/Special Vehicle)</p> <p>6. Transporter's Registration No.:</p>						
<p>7 Vehicle No.:</p>	<p><b>HR38 AB-4773</b></p>						
<p>8 Receiver's name and mailing address:  <b>M/S SHIV SHAKTI OIL INDUSTRIES</b>  <b>KH.NO.55//4/2 VILLAGE CHOCHHI</b>  <b>TEHSIL BERI JHAJJAR</b></p>	<p>9. Receiver's Authorization No. :  <b>HWM/JHA/2021/13494726</b></p>						
<p>10 Waste description:</p>	<p><b>WASTE /USED OIL</b></p>						
<p>11 Total quantity:                  No. Of Containers:</p>	<p>.....<b>220</b>.....<b>LT</b>.....m<sup>3</sup> or MT                  ....<b>ONE DRUM</b>.....Nos.</p>						
<p>12 Physical form:</p>	<p>(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)</p>						
<p>13 Special handling instructions and Additional information:</p>							
<p>14 Sender's CERTIFICATE: I here by declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects proper conditions for transport by road according to applicable national government regulations.</p>							
<p>Name and Stamp: _____</p> <p style="text-align: right;">Signature _____</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <tr> <th>Day</th> <th>Month</th> <th>Year</th> </tr> <tr> <td>15</td> <td>04</td> <td>2025</td> </tr> </table>		Day	Month	Year	15	04	2025
Day	Month	Year					
15	04	2025					
<p>15 Transporter acknowledge of receipt of Wastes                  For Shiv Shakti Oil Industries</p>							
<p>Name and stamp: _____</p> <p style="text-align: right;">Authorized Signatory Signature _____</p>	<table border="1" style="margin-left: auto; margin-right: auto;"> <tr> <th>Day</th> <th>Month</th> <th>Year</th> </tr> <tr> <td>15</td> <td>04</td> <td>2025</td> </tr> </table>	Day	Month	Year	15	04	2025
Day	Month	Year					
15	04	2025					
<p>16 Receiver's certification for receipt of hazardous and other waste</p>							
<p>Name and stamp: _____</p> <p style="text-align: right;">For Shiv Shakti Oil Industries</p> <p style="text-align: right;">Authorized Signatory Signature _____</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <tr> <th>Day</th> <th>Month</th> <th>Year</th> </tr> <tr> <td>15</td> <td>04</td> <td>2025</td> </tr> </table>		Day	Month	Year	15	04	2025
Day	Month	Year					
15	04	2025					

*Tou...  
2025*

From

Joint Director  
District MSME Centre  
Faridabad

To

M/s Universal Power Solutions,  
Village Heerapur, Sub Tehsil Mohna,  
Ballabgarh, Faridabad

Memo No.: MSME/FBD/Assessment/183

Dated: - 08/05/2025

**Subject: Regarding Assessment of Capacity - case of M/s Universal Power Solutions, Village Heerapur, Sub Tehsil Mohna, Ballabgarh, Faridabad**

On the above noted subject, this office has received a check sheet of Capacity Assessment of M/s Universal Power Solutions situated at Khewat No. 120/113, Khatoni no. 148, Kh. No. 15, Killa No. 6/2/2(3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15/1/1(3-13) Village Heerapur, Sub Tehsil Mohna, Ballabgarh, Faridabad, Haryana for recycling of E-waste, received from the office of the Deputy Director (Tech.), Govt. Quality Marking Centre for Electrical Goods, Faridabad vide Memo No. QME/FBD/58 dated 08.05.2025 is enclosed herewith for your information and necessary action.

Encls: as above.

  
Joint Director  
District MSME centre  
Faridabad

True Copy  
JAW

940

## Capacity Assessment of Plant

Name of Firm	M/S. Universal Power Solutions, Village- Heerapur, Sub-Tehsil- Mohna, Ballabgarh, Faridabad, Haryana (121004)
DMC/FBD, Letter Ref.no. /Dated	181, Dated 05/05/2025
Date of Visit	08/05/2025
UAM no.	HR-03-0008014
Raw Material Use	All types of Electronic & Electrical Waste
End Product	Ferrous & Non-Ferrous metals (Iron & Steel, SS, Copper, Aluminium & others).
List of machinery	Automatic Shredder & Conventional Shredder M/c-03, Dismantling Table-14/18, Pulveriser M/c-01, Compressor Cutting M/c-02, Separator M/c-01, Smelting Furnace-01, ETP Plant-01 and other required tools & Equipment's are available.
Sanction Load in Kw	49-KWA
Process Flow	Raw Material (All types of Electronic & Electrical Waste) > Sorting > Disassembly > Segregation > Shredding > Magnetic Separator > Recovery of Ferrous & Non-Ferrous Material > Smelting if reqd. > Ingots > Packing & Dispatched.
Total Assessed Capacity of Dismantling/Recycling E-Waste (Ferrous & Non-Ferrous metals (Iron & Steel, SS, Copper, Aluminium & others).	Total Capacity of Plant has been assessed/calculated on provisional basis as per equipment's/machinery installed pertaining to the recycled/manufactured product and their rating capacity or time work study on the hourly basis: - <b>Total approx. Capacity</b> of Dismantling/Recycling of Electronic & Electrical Waste/Scrap per Shift: - = 3.7-MT/hr. (approx.) = 3.7-MT/hr. x 8hr x 80% of total working hours = 23.68-MT/8hrs/Shift = 23.68-MT x 3-shift = 71.04-MT/Day or <b>71-MT/Day</b> <b>Hence,</b> total approx. Capacity of Dismantling/Recycling of Electronic & Electrical Waste/Scrap per Annum: = 71-MT x 300 days = <b>21300-MT/Annum (Provisional)</b>

Note: - The above unit has been jointly visited/inspected by the O/o Deputy Director  
(Tech) Quality Marking Centre for Electrical Goods, Faridabad, along with the O/o Joint  
Director, District Industry Centre, Faridabad, Haryana.

Deputy Director (Technical)  
Govt. Quality Marking Centre  
For Electrical Goods  
NH-IV, IIT Campus, Faridabad

Joint Director  
District MSME Centre  
Faridabad

True Copy  
20/05/2025

**VAKALATNAMA**

In the Court of Sh. National Green Tribunal Principal Bench, N. Delhi  
In case Devi Das KHATRI  
..... plaintiff/Appellant/Complainant

**VERSUS**

M.O.F and Co. and others Defendant / Respondent / Accused  
KNOW ALL to whom these presents shall come that I/We Universal Power Solutions  
village - HERRAPHUR, Tehsil, MATHURA, Ballabgarh, Faridkot, through  
its Director, Registered Cell the above named do hereby appoint

**DHRUV SINGH ADVOCATE**  
Enr.No.: PH/816/2024  
Chamber No. 157, 1st Floor, Lawyer's Chamber,  
Building, Distt Court, Sector-12, Faridabad  
Mob.: 9878875266

Ravinder Singh  
Chamber No-157 (Advocate)  
Distt. Courts Lawyer Chamber/Building.  
P/1279/1995 Ph. 9868113030

(here-in-after called the advocate/advocates to be my/our advocate in the above noted case and authorised him/them :-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court.



To sign, file, verify and present pleadings, replication, appeals cross objections, or petitions, for review, revision, restoration, withdrawal, compromise, or other petition, replies, objections or its or other documents as may be deemed necessary or proper for the prosecution of the said case in stages.

To file take back documents.

To withdraw, or compromise the said case or submit to arbitration and differences or disputes that arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts there of and to do all other acts which may be necessary to be done for the progress and in course of the prosecution of the said

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and ties hereby conferred upon the Advocate whenever he may think so and sign the power of attorney on my/our behalf.

And I/We undersigned do hereby agree to ratify & confirm acts done by the Advocate or his substitute in the manner as my/our acts as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agent would appear in the Court on all hearing and will inform the Advocate for appearance when the case is called AND I/We the undersigned do hereby agree not to hold the Advocate or substitute responsible for the default in consequence of his absence from the court when the said case is called up for hearing or for any negligence of the said Advocate or his substitute.

And I/We undersigned do hereby agree that in the event of whole or any part of the fees agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up, if any costs are allowed for the adjournment, the Advocate would be entitled to the same.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 3rd day of July, 2025

Accepted.....

Signature or thumb impression of client(s)

Advocate

[Signature]  
31/7/2025

[Signature]  
Ravinder Singh Advocate  
En. No. :- P/1279/1995  
[Signature]  
Sanam Priya  
[Signature]  
Yogesh Kumar

942



Sonam Priya Singh &lt;sonamprsingh@gmail.com&gt;

---

**Advance Service of Reply to the OA No. 88/2025 titled DEVIDAS KHATRI VS SECRETARY MINISTRY OF ENVIRONMENT FOREST CLIMATE CHANGE pending before Hon'ble Principal Bench, National Green Tribunal, New Delhi**

1 message

---

**Sonam Priya Singh** <sonamprsingh@gmail.com>

Wed, Jul 16, 2025 at 3:25 PM

To: adv anoop agarwal &lt;adv.anoop10@gmail.com&gt;

Dear Sir,

PFA

Advance Service of Reply to the OA No. 88/2025 titled DEVIDAS KHATRI VS SECRETARY MINISTRY OF ENVIRONMENT FOREST CLIMATE CHANGE pending before Hon'ble Principal Bench, National Green Tribunal, New Delhi.

Regards,

--

**Sonam Priya****Advocate****+91-7895642755**

Disclaimer: Privileged/Confidential information may be contained in this message and may be subject to legal privilege. Access to this e-mail by anyone other than the intended is unauthorized. If you are not the intended recipient (or responsible for delivery of the message to such person), you may not use, copy, distribute or deliver to anyone this message (or any part of its contents) or take any action in reliance on it. In such case, you should destroy this message, and notify us immediately.

**FINAL Devindas Khatri Vs MOEF&CC & ORS..pdf**

25234K